

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2170  
ANSWERED ON:11.03.2013  
TATRA TRUCK DEAL  
M.Thambidurai Dr.

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the CBI is conducting investigation into the irregularities in the Tatra truck deal;
- (b) if so, the details thereof; and
- (c) the present status of the case and the time by which it is likely to complete the inquiry?

**Answer**

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

(a) & (b): Yes, Madam. As informed by CBI the investigation is basically related to the following points:

(i) Tatra Trucks were not purchased from the original manufacturer during the period 1997 onwards and BEML failed to achieve 100% indigenization in the last 24 years as first agreement was signed with M/s Omnipal in 1986 and all documents for indigenization were received by BEML.

(ii) BEML converted the payment currency from USD to Euros on the request of Tatra Sipox UK limited, the supplier firm and this action resulted in loss of Rs.4 crores to BEML.

(iii) BEML did not levy Liquidated Damages (LD) charges on the Tatra Sipox UK limited and this resulted in loss of Rs.9.27 crores as LD was claimed by Ministry of Defence from BEML for late delivery of goods.

(c) Letter Rogatories (LRs) are being sent to various countries and the investigation will be finalized on receipt of replies from the concerned countries.